

GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF HIGHER EDUCATION

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1961**  
**ANSWERED ON – 17/12/2025**

**Mushrooming of private and deemed Universities**

**1961 Shri C. Ve. Shanmugam:**

Will the Minister of Education be pleased to state:

- (a) whether it is a fact that private Universities and deemed Universities are mushrooming in the country;
- (b) if so, the details thereof;
- (c) whether Government has any monitoring mechanism in place to see that such Universities are following the norms and guidelines set for maintaining quality of education;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) further action contemplated in this regard?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(DR. SUKANTA MAJUMDAR)**

(a) to (e): Private Universities are established by Acts passed by the respective State Legislatures and are governed in accordance with their Acts, Statutes, Ordinances, Rules and Regulations of respective State Governments. As per data available with the UGC, as on 10.12.2025, there are 546 State Private Universities in the country.

Private Universities are regulated under the UGC (Establishment and Maintenance of Standards in Private Universities) Regulations, 2003. As per these Regulations, the UGC may cause inspection through its Expert Committee consisting a nominee from the concerned statutory council (s) to ascertain whether the University fulfils the minimum criteria in terms of programmes, faculty, infrastructural facilities, financial viability, etc., as laid down by the UGC from time to time and other concerned Statutory Bodies. The deficiencies/suggestions given by the UGC Expert Committee are communicated to the University for Compliance.

An Institution is declared as deemed to be University by the Central Government, on the advice of UGC, under Section 3 of the UGC Act, 1956. During the period 2023–2025, 26 institutions were notified as deemed to be Universities by the Ministry of Education and at present, there are 150 Institutions deemed to be Universities (IDTBUs) in the country.

The IDTBUs are regulated under the UGC (Institutions Deemed to be Universities) Regulations, 2023. As per these Regulations, the UGC shall monitor the performance and academic outcomes of the IDTBUs, having valid accreditation by the NAAC with less than

an ‘A’ grade or ranked more than 100 ranks in the NIRF rankings (Universities category) not later than every five years, through its Expert Committee. The Committee is to submit a report to the Commission specifying its recommendations and in case, the Institutions are found deficient in some aspects, they shall be given a period to be specified by the Expert Committee, to rectify the deficiencies, failing which, the Expert Committee shall recommend for withdrawal of permission given under sub-regulation (9) of regulation 8 for starting new courses or programmes by the institution deemed to be University, in any field, in their existing campus and the approved off-campus centres. In case of not adhering to the order, the Commission shall take action as per the provisions of regulation 34.

The details of State Private Universities and Institutions deemed to be Universities are available on the website of UGC <https://www.ugc.gov.in> ->HEIs -> State Private Universities.

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